

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3601

ANSWERED ON:23.12.2008

IRON-ORE MINES

Gadhavi Shri Pushpdan Shambhudan;Sujatha Smt. C.S.

Will the Minister of MINES be pleased to state:

- (a) the details of iron-ore mines allotted in the country during each of the last three years and the current year, state-wise;
- (b) the number of licence of captive mines granted for iron-ore to steel plants with public sector, private sector and others during the said period , company-wise;
- (c) whether proper assessment has been done to ascertain the quantum of iron-ore deposits in these mines;
- (d) if so, the details thereof; and
- (e) if not, the details of measures being taken to assess the quantum of deposits in such mines?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTRY OF MINES(SHRI B.K. HANDIQUE)

(a) &(b) The State Governments are the owners of minerals in their State and grant mining lease (M.L.) in terms of section 5(2) (a) of the Mines & Minerals (Development & Regulation) Act, 1957 (MMDR Act). Prior approval of Central Government in respect of minerals mentioned in the First Schedule of the MMDR Act is required before grant of M.L. by the State Government. Iron ore is one of the minerals mentioned in the First Schedule of the MMDR Act and details of prior approvals accorded by Ministry of Mines in respect of scheduled minerals including iron ore are available on the website of the Ministry of Mines (www.mines.nic.in). The MMDR Act does not distinguish between captive and non-captive mines.

(c) to (e) Before the mining lease is granted by the State Government, the lessee is required to submit a duly approved mining plan in terms of Rule 22 of Mineral Concession Rules, 1960. The mining plan incorporates the details of the nature and extent of the mineral body and the reserves.